

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

M.A.No.534/96 in O.A.428/94

Date: June 28, 1996.

Between:

1. Ramakrishna Rao.

2. C.G.K.Murthy.

Applicants.

Vs.

1. The Govt. of India represented
by Secretary, Ministry of
Information & Broadcasting,
Sastray Bhavan, New Delhi.

2. Jai Gopal

Respondents.

Counsel for the Applicants: Sri Y.Suryanarayana.

Counsel for the Respondents: Sri N.R.Devraj, Senior
Standing counsel for respondent .

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, Vice-Chairman.

HON'BLE SHRI H.RAJENDRA PRASAD, Member (A)

ORDER.

(AS PER HON'BLE SHRI JUSTICE M.G.CHAUDHARY, VICE-CHAIRMAN)

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The applicants seeks leave for impleading him as party in the O.A., on the ground that he is interested in the relief sought by the ~~intervenor~~ applicants. He desires to adopt the same pleadings as ~~alleged by~~ the original applicants. The subject matter of the ~~O.A.~~ ^{O.A. relates} is as to the correctness and validity of seniority in Grade II of the Indian Information Service and consequential reliefs. The applicant is interested in the result of the O.A. ~~We are~~ ^{He has} satisfied the Bench that in the interests of justice, the applicant ~~has to~~ ^{may} be impleaded as a respondent.

2. Both the Applicants in the O.A., are present in person. They have no objection ~~for~~ to the impleadment of the intervenor.

3. Mr. N.R.Devraj, learned Standing Counsel for Respondent No.1 also has no objection. Hence the M.A., is ~~ordered~~ ^{allowed}. The intervenor Applicant Sri, ~~Rejendra Roy~~ ^{Rejendra Roy} is hereby directed to be impleaded as Respondent No. ~~#~~ 3 in O.A.428/94.

MA.No.534/96 in OA.No.428/94. MA.No.535/96 in
OA.428/94.

Copy to:-

1. Secretary Ministry of Information & Broadcasting, Government of India,
Sastry Bhavan, New Delhi.
2. One copy to Sri Y.Suryanarayana, Advocate.
3. One copy to Sri N.R.Devaraj, Senior Standing
Counsel for respondents.
4. One copy to Library, CAT, Hyd.
5. One spare copy

kku.